

State Governments concerned should take appropriate steps for eliminating the backlog of underqualified/untrained teachers. The report of the Working Group has been forwarded to the State Governments.

**Formulation of Rules and Regulations for Employees of Nehru Yuva Kendra Sangathan**

6105. PROF. VIJAY KUMAR MALHOTRA: Will the PRIME MINISTER be pleased to state:

(a) whether Government have formulated rules and regulations for the recruitment of officers and staff for the Nehru Yuva Kendra Sangathan, if so, when

(b) if not, the reasons therefor,

(c) on what basis the officers and staff of these kendras were recruited;

(d) whether complaints against the authorities for recruitment of staff have been received.

(e) if so, the details thereof and the action taken thereon, and

(f) whether Government propose to look into the affairs of these kendras and remove their constraints with a view to effect improvement and efficiency in the management of these kendras?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON): (a) Yes, Sir, in November, 1987.

(b) Does not arise.

(c) Recruitments to the posts of the

Nehru Yuva Kendras are made as per the provisions of Service Regulations.

(d) Yes, Sir.

(e) There have been allegations that recruitments in certain cases were based on political considerations. The matter is being looked into.

(f) Yes, Sir.

**Allocation of Funds to Nehru Yuva Kendras**

6106. PROF. VIJAY KUMAR MALHOTRA:  
PROF. PREM KUMAR DHUMAL:

Will the PRIME MINISTER be pleased to state:

(a) the number together with the strength of staff and trainees of Nehru Yuva Kendras, State-wise;

(b) the allocation of funds with the actual expenditure incurred on these kendras during the last three years, year-wise and State-wise;

(c) whether complaints have been received regarding mismanagement, irregularities of funds and other types of complaints about the working of these kendras; if so, the action taken thereon;

(d) whether Government propose to review to functioning of these kendras and investigate the cases of misappropriation of public funds; and

(e) if so, the details thereof and time by when such action is proposed to be taken?